

OA 235/96

(2)

CAT/J/13

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 8/89 with 235/90

**T.A. NO.**

**DATE OF DECISION** 21-7-94

Shri D.P. Bhabhor

Petitioner

Shri G.A. Pandit

Advocate for the Petitioner (s)

Versus

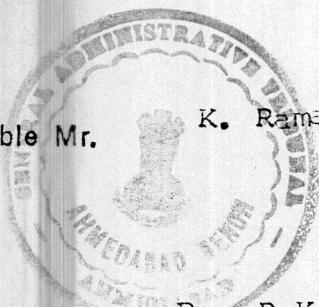
Union of India and Others

Respondent

Shri B.R. Kyada

Advocate for the Respondent (s)

**CORAM**



The Hon'ble Mr.

K. Ramamoorthy

Member (A)

The Hon'ble

Dr. R.K. Saxena

Member (J)

⑥  
 Shri D.P. Bhabhor  
 Rly. Qurt. No. T/4  
 Station Superintendent  
 Railway Station, Jamnagar  
 Saurashtra.

Applicant

Advocate: Mr. G.A. Pandit

Versus

1. Union of India  
 Notice to be served through  
 General Manager, Western Railway  
 Churchgate, Bomaby.

2. Divisional Railway Manager,  
 Western Railway  
 Rajkot.

Respondents.

Advocate Mr. B.R. Kyada

O R A L O R D E R

Date: 21-7-94

In

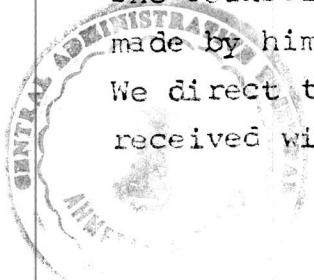
O.A. 8/89 with 235/90

Per Hon'ble Dr. R.K. Saxena

Member (J)

The counsel for the applicant states that the issues raised in O.A. 8/89 and O.A. 235/90 have become substantively infruituous. In one case he never had to face reversion. He also subsequently got promotion on the promotion post. The only question which remains is determination of the deemed date of promotion. The Counsel states that he will be satisfied if the representation made by him in this regard is considered by the respondents. We direct the respondents to dispose of such representation, if any received within a period of 12 weeks.

..3..



(9)

In view of the aforesaid position the applications  
are treated as disposed of. No order as to costs.



(Dr. R.K. Saxena)  
Member (J)

Sd/-

(K. Ramamoorthy)  
Member (A)

Prepared by : *for Bala* 8/8/94  
Compared by :  
TRUE COPY

\*AS.

*Bhagat*  
Section Officer  
Administrative Tribunal  
Ahmedabad Bar